

COURT-I

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

APPEAL NO. 27 OF 2016

Dated: 11th March, 2016

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member**

In the matter of:-

**ACC Ltd. ...Appellant(s)
Versus
Rajasthan Electricity Regulatory Commission & Ors. ...Respondent(s)**

Counsel for the Appellant(s) : Mr. Anurag Agarwal
Mr. Satiesh (Rep.)
Counsel for the Respondent(s) : Mr. Raj Kumar Mehta
Mr. Abhishek Upadhyay
Ms. Himanshi Andley for R.1

Mr. Pradeep Misra
Mr. Manoj Kr. Sharma for R. 2

Mr. Ajat Satru Mina for R.3

ORDER

Admit. Issue notice. Mr. R.K. Mehta, learned counsel takes notice on behalf of Respondent No.1, Mr. Pradeep Misra takes notice on behalf of Respondent No.2 and Mr. Ajat Satru Mina takes notice on behalf of Respondent No.3 and they seek four weeks time to file reply. Notice be issued to the other respondents returnable on 29.04.2016. Dasti in addition is permitted.

List the matter on **29.04.2016**. In the meantime, learned counsel for the respondents may file reply on or before 08.04.2016 after serving copy on the other side. Thereafter, rejoinder may be filed on or before 25.04.2016 after serving copy on the other side. Affidavit of service be filed by learned counsel for the appellant.

(I.J. Kapoor)
Technical Member
ts/dk

(Justice Ranjana P. Desai)
Chairperson